

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu

NOTIFICATION

Jammu, the 22nd April, 2020

S.O -131 Whereas, on 14-10-2016 Police Station Hajin received a written information that two persons namely Zahoor Ahmad Parray S/O Gh. Mohammad and Mohammad Iqbal Wani S/O Ali Mohammad R's/O Hajin travelling on the motorcycle were intercepted at Police naka; and

2. Whereas, during their personal search, 02 Chinese hand grenades, 02 AK 47 Magazines and 60 live Rounds of AK 47 were recovered from the possession of the above two accused and during preliminary disclosed that they were working as OGWs for the terrorists active in the area; and

3. Whereas, a Case FIR No. 18/2019 U/S 18 Unlawful Activities (Prevention) Act 1967, came to be registered in Police Station Hajin and investigation was taken up; and

4. Whereas, during the course of investigation site plan of place of occurrence and seizure memo of the recovered ammunition was prepared. Statement of witnesses acquainted with the facts and circumstances of the case were recorded under section 161& 164-A Cr.PC; and

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5. Whereas, during the further course of investigation it was revealed that both the accused persons were working as OGWs for the militants active in Hajin area and were transporting arms/ammunition for these militants for terrorist activities in the area; and
6. Whereas, on the basis of investigation, the investigating officer has established prima facie case against the accused namely Zahoor Ahmad Parray S/O Gh. Mohammad and Mohammad Iqbal Wani S/O Ali Mohammad R's/O Hajin for commission of offence punishable Under Section 18 of Unlawful Activities (Prevention) Act, 1967 ; and
7. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and
8. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law.

Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused for the commission of offence under section 18 of Unlawful Activities (Prevention) Act, 1967 in the case FIR No. 18/2019 of Police Station Hajin.

By order of the Government of Jammu & Kashmir.

Sd/-


Principal Secretary to Government
Home Department.

No:-Home/Pros/169/2019

Dated:- -04-2020

Copy to the:-

1. Joint Secretary, J&K Ministry of Home Affairs, GOI
2. Director General of Police, J&K Jammu. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
3. Secretary to Government, Department of Law, Justice & PA (w.7 s.c.)
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.


Special Secretary to Government
Home Department.